

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI DHANIK LAL MANDAL):**

(a) and (b). Article 363A of the Constitution inserted by the Constitution (26th Amendment) Act, 1971, which came into force on 28th December, 1971, abolished privy purse and extinguished all rights, liabilities and obligations in respect thereof. However, in order to enable the former rulers to adjust themselves to the changed circumstances and to mitigate hardship, Government of India decided to make *ex-gratia* lumpsum cash payments to them. Under the scheme formulated by Government for this purpose, in the event of death of a former ruler, the *ex-gratia* grant is to be paid to widow(s), son(s), unmarried daughter(s) and widow of a pre-deceased son. There were 276 former rulers who were eligible for such *ex-gratia* grants. Out of them, one died a bachelor and no grant could be paid in his case. *Ex-gratia* grants amounting to Rs. 978.83.076 have been sanctioned in respect of 266 former rulers in accordance with the approved scheme.

(c) No, Sir.

(d) and (e). *Ex-gratia* grants remain to be paid only in the case of nine former rulers involving an amount of about Rs. 68 lakhs. Besides, in the case of two former States, namely Vasavad and Dhurwai, a few of the large number of claimants are also to receive payment of the *ex-gratia* amount fixed for them. These payments will be made as soon as the concerned persons comply with the required formalities in accordance

with the scheme formulated for this purpose.

**Production of Hand Spun and Hand  
Woven Khadi from Polyester and  
Synthetic Fibre**

3913. SHRI R. VENKATARAMAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Hand spun and Hand woven Khadi has been produced from Polyester and synthetic fibre;

(b) whether it is commercially marketed; and

(c) if not, the reasons for the same?

**THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (KUMARI  
ABHA MAITI):** (a) to (c). The scheme regarding production of Khadi with mixture of man-made fibres like polyester is still at the experimental stage and its economics have not been worked out.

**Allotment of Lands to the Ex-  
Service Personnel**

3914. SHRI GOVINDA MUNDA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have recently reviewed its policy regarding the allotment of lands to the Ex-service personnel;

(b) if so, the details thereof; and

(c) the number of ex-servicemen who have been allotted lands in the State of Orissa during last two years, district-wise, alongwith the pending cases?

**THE MINISTER OF DEFENCE  
(SHRI JAGJIVAN RAM):** (a) and (b). Allotment of land to ex-servicemen is done by the State Governments.

(c) The requisite details in respect of Orissa are not available. The State Government has been requested to furnish the same.